

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA No.1401 of 1994

(4)

New Delhi, dated this the 22nd August, 1994.

HON'BLE MR. J.P. SHARMA, MEMBER (J)

HON'BLE MR. P.T. THIRUVENGADAM MEMBER (A)

Shri Gurnam Singh, Constable,
S/o Shri Hari Singh,
Residing at Barrack No.4,
1st Floor, 7th BN Malviya Nagar,
New Delhi.

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Applicant.

By Advocate: Shri P.K. Bhardwaj.

Versus

1) Union of India,
through Secretary of Govt. of India,
Ministry of Home,
North Block,
New Delhi.

2) Commissioner of Police,
Police Head Quarter, I.P.Estate
New Delhi.

3) Deputy Commissioner of Police,
Shri Kanwal Singh,
7th BN DAP, Delhi
Malaviya Nagar, New Delhi.

4) Inspector S.K. Tomar,
Enquiry Officer,
Teen Murti,
7th BN, DAP, Delhi.

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Respondents

By Advocate: None.

ORDER (Oral)

MR. J.P. SHARMA, MEMBER (J)

Shri Bhardwaj, Counsel for the applicant states that the applicant is not pressing this O.A. and seeks permission to withdraw. He also prays that liberty be granted to him subsequently. The OA is, therefore, withdrawn, liberty to the applicant to assail any surviving grievance subject to limitation.

R.J. 22
(P.T. THIRUVENGADAM)
MEMBER (A)

J.P. Sharma
(J.P. SHARMA)
MEMBER (J)

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